

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1519
ANSWERED ON:18.11.2010
KETAN PAREKH SCAM
Vivekanand Dr. G.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Unit Trust of India had invested in Lupin, a pharma company involved in the Ketan Parekh Scam;
- (b) if so, the details thereof;
- (c) whether it is a fact that UTI suffered losses of Rs. 180 crores because of exposure in this company;
- (d) if so, the details thereof;
- (e) the total exposure of UTI in each of the K-10 stocks; and
- (f) the action taken against the officers concerned for loss suffered by the UTI on account of investment in those companies by the Government?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

(a) & (b) In the wake of Ketan Parekh Securities Scam, inspection of M/s Lupin Ltd (erstwhile Lupin Laboratories Ltd) was conducted under Section 209A of the Companies Act, 1956. As per the report, UTI held 57195, 52795, 72150, 106350, 376138 and 480236 shares on 01-09-1999, 01-10-1999, 01-11-1999, 01-12-1999, 01-01-2000 and 01-02-2000 respectively in Lupin Ltd.

(c) & (d) Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, has examined the matter pertaining to UTI and its role in investment and loss.

(e) As per the records available, UTI held 47,70,199 shares in Global Telefilms Ltd, 40 lacs secured redeemable non-convertible Debentures in Kopran Ltd and 2,44,99,520 shares in Zee Telefilms Ltd.

(f) Pursuant to the recommendations of JPC, half yearly action taken report on observations of the Committee is laid in the Parliament. As per the report laid in December 2006, disciplinary vigilance enquiry was initiated against the officers. Penalty of 'dismissal from service' was imposed against two officers and penalty of 'recovery of pecuniary loss' was imposed on one officer and the amount of his retirement dues, which was withheld, was forfeited.